

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 4821/2014
(Arising out of impugned final judgment and order dated 16/01/2014
in WC No. 58754/2013 passed by the High Court of Judicature at
Allahabad)

ANOOB & ORS.

VERSUS

Petitioner(s)

ADDL. COMM. SAHARANPUR DIV. & ORS.

Respondent(s)

(with interim relief and office report)

Date : 28/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. S. R. Singh, Sr. Adv.

Mr. Ankur Yadav, Adv.

Mr. Ujjawal Pandey, Adv.

Mr. Avnish Singh, Adv.

Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Ajay Veer Singh Jain, Adv.

Mr. Rakesh Kr. Khare, Adv.

Mr. Atul Agrawal, Adv.

Mr. R. K. Verma, Adv.

Mr. U. R. Bokadia, Adv.

Ms. Divya Garg, Adv.

Ms. Bharti Tyagi, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Mohd. Irshad Hanif, Adv.

Ms. Asha Gopalan Nair, Adv.

Ms. Minakshi Vij, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As a last chance, six weeks' time is granted to the
learned counsel for the petitioners for filing rejoinder
affidavit.

Signature Not Verified
Digitally signed by

Suman Wadhwa

Date: 2015.09.01

16:57:07 IST

Reason:

(ASHIMA CHHABRA)
Sr. P.A.

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER